

Affidavit to be Furnished by the candidate alongwith Nomination Paper

Before the Returning Officer

For election to Bihar Vidhan Sabha (name of the House)

From 212 - DEHRI Constituency (Name of the Constituency)

Mohammad Ilyas Hussain son/daughter/wife of **Mohammad Farukh Hussain**

Aged **71** years, resident of **Vill+PO- Munji, P.S. Kankat, dist. Rehtas (Bihar)** (mention full postal address), a candidate at the above

Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(1) I am a candidate set up by **Rashtriya Janta Dal** (name of the political party) / am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self	AAZPH6160 M	2015- 16	6,95,075
2.	Spouse-	ABKPK4466 H	2015- 16	4,79,492
3.	Dependent 1	N/A	N/A	N/A
4.	Dependent 2	N/A	N/A	N/A
5.	Dependent 3	N/A	N/A	N/A

(3) The following case(s) ~~/s/~~ are pending against me in which cognizance has been taken by the court:-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	As per list attached
(b)	Name of the court, Case No. and Date of order taking cognizance :	As per list attached
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	As per list attached

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	N/A
(b)	Name of the Court(s), Case No. and Date(s) of order(s) :	N/A

(c) Punishment imposed:

N/A

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

(Note:

- Assets in joint name indicating the extent of joint ownership will also have to be given
- In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
- Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
- 'Dependent', here means a person, substantially dependent on the income of the candidate.
- Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	40,000	245,000	N/A	N/A	N/A
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	Current A/c @ Bank of Baroda 3357020000239 Rs. 7665 Saving A/c @ S.B.I., SPB, Patna 30034724034 Rs. 6,15,147/-	Saving A/c S.B.I., Saguna market 3051610761 Rs. - 22,154/-	N/A	N/A	N/A
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	N/A	N/A	N/A	N/A	N/A
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	N/A	SBI Life insurance Rs. 45,000/-	N/A	N/A	N/A
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	N/A	N/A	N/A	N/A	N/A
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Mahindra Jeep REG-0796 2015 Rs. 554,000/-	N/A	N/A	N/A	N/A
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	N/A	Gold ornament 718-201 gm (approx) Value - 2,43,264/-	N/A	N/A	N/A

Any other assets such as value of (Claims/Interest)	As per list attached	As per list attached	N/A	N/A	N/A
Gross Total value	Rs. 13,37,551/-	Rs. 7,67,347/-	N/A	N/A	N/A

3. Details of Immovable assets:

- (Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	<u>Agricultural Land</u> Location(s) Survey number(s)	As per details in serial (v) of this list	N/A	N/A	N/A	N/A
	Area (Total measurement in acres)	As per details in serial (v) of this list	N/A	N/A	N/A	N/A
	Whether inherited property (Yes or NO)	YES	N/A	N/A	N/A	N/A
	Date of purchase in case of self acquired property	N/A	N/A	N/A	N/A	N/A
	Cost of Land (in case of purchase) at the time of purchase	N/A	N/A	N/A	N/A	N/A
	Any Investment on the land by way of development, construction etc.	N/A	N/A	N/A	N/A	N/A
	Approximate Current market value	N/A	N/A	N/A	N/A	N/A
(ii)	<u>Non-Agricultural Land</u> Location(s) Survey number(s)	N/A	N/A	N/A	N/A	N/A
	Area (Total measurement in sq. ft.)	N/A	N/A	N/A	N/A	N/A
	Whether inherited property (Yes or NO)	N/A	N/A	N/A	N/A	N/A
	Date of purchase in case of self acquired property	N/A	N/A	N/A	N/A	N/A
	Cost of Land (in case of purchase) at the time of purchase	N/A	N/A	N/A	N/A	N/A
	Any Investment on the land by way of development, construction etc.	N/A	N/A	N/A	N/A	N/A
	Approximate Current market value	N/A	N/A	N/A	N/A	N/A
(iii)	<u>Commercial Buildings</u> (including apartments) -Location(s) -Survey number(s)	N/A	N/A	N/A	N/A	N/A
	Built up Area (Total measurement in sq. ft.)	N/A	N/A	N/A	N/A	N/A

	Whether inherited property (Yes or NO)	N/A	N/A	N/A	N/A	N/A
	Date of purchase in case of self acquired property	N/A	N/A	N/A	N/A	N/A
	Cost of property (in case of purchase) at the time of purchase	N/A	N/A	N/A	N/A	N/A
	Any Investment on the property by way of development, construction etc.	N/A	N/A	N/A	N/A	N/A
	Approximate Current market value	N/A	N/A	N/A	N/A	N/A
(iv)	Residential Buildings (including apartments,) - Location(s) - Survey number(s)	N/A	N/A	N/A	N/A	N/A
	Area (Total measurement in sq. ft.)	N/A	N/A	N/A	N/A	N/A
	Built up Area (Total measurement in sq. ft.)	N/A	N/A	N/A	N/A	N/A
	Whether inherited property (Yes or NO)	N/A	N/A	N/A	N/A	N/A
	Date of purchase in case of self acquired property	N/A	N/A	N/A	N/A	N/A
	Cost of property (in case of purchase) at the time of purchase	N/A	N/A	N/A	N/A	N/A
	Any Investment on the land by way of development, construction etc.	N/A	N/A	N/A	N/A	N/A
	Approximate Current market value	N/A	N/A	N/A	N/A	N/A
(v)	Others (such as interest in property)	As per list attached	N/A	N/A	N/A	N/A
(vi)	Total of Current Market Value of (i) to (v) above	Rs. 1,15,00,000/-	N/A	N/A	N/A	N/A

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :-
(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	N/A	N/A	N/A	N/A	N/A
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	N/A	N/A	N/A	N/A	N/A

	Any other liability	N/A	N/A	N/A	N/A	N/A
	Grand total of liabilities	N/A	N/A	N/A	N/A	N/A
(ii)	Government Dues:					
	Dues to departments dealing with government accommodation	N/A	N/A	N/A	N/A	N/A
	Dues to departments dealing with supply of water	N/A	N/A	N/A	N/A	N/A
	Dues to departments dealing with supply of electricity	N/A	N/A	N/A	N/A	N/A
	Dues to departments dealing with supply of telephones/mobiles	N/A	N/A	N/A	N/A	N/A
	Dues to departments dealing with government transport (including aircrafts and helicopters)	N/A	N/A	N/A	N/A	N/A
	Income Tax Dues	2,65,47,259/- (appeal pending decision)	N/A	N/A	N/A	N/A
	Wealth Tax Dues	N/A	N/A	N/A	N/A	N/A
	Service Tax Dues	N/A	N/A	N/A	N/A	N/A
	Municipal/Property Tax Dues	N/A	N/A	N/A	N/A	N/A
	Sales Tax Dues	N/A	N/A	N/A	N/A	N/A
	Any other dues	N/A	N/A	N/A	N/A	N/A
	Grand total of all Govt. dues	2,65,47,259/- (appeal pending decision)	N/A	N/A	N/A	N/A

(7) Details of profession or occupation:

- Self...Politician
- Spouse...House wife

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)

(Name of the School /College/ University and the year in which the course was completed.)

S.No	Course completed	Year	School / College	Board / University
1.	Higher Secondary	1964	Higher Secondary School, Bikanernagar	Bihar School Examination Board
2.	B.A (Hons.)	1967	Government College, Gaya	Mazadh University.

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. Mohammad Ilyas Hussain
2.	Full postal address	Village + P.O Munji, P.S. Karakat, Dist. Rehata
3.	Number and Name of the constituency and state	212 - DEHRI, BIHAR
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	Rashtriya Janta Dal
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	N/A

(c) Total number of Pending cases where the court (s) have taken cognizance		14				
5. PAN of	Year for which last Income Tax Return filed		Total Income Shown			
(a) Candidate	AAZPH6160M	2015-16	6,95,075			
(b) Spouse:	ABKPK4466H	2015-16	4,79,492			
(c) Dependents	N/A	N/A	N/A			
6.	Details of Assets and Liabilities in rupees					
	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
A.	Moveable Asset (Total value)	Rs. 13,75,551/-	Rs. 7,67,347/-	N/A	N/A	N/A
B.	Immovable Asset	Rs. 1,15,00,000/-	N/A	N/A	N/A	N/A
(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	N/A	N/A	N/A	N/A	N/A
(ii)	Approximate Current Market Price of Asset (Total Value)	N/A	N/A	N/A	N/A	N/A
7	Liabilities					
	(i) Government dues (Total)	N/A	N/A	N/A	N/A	N/A
	(ii) Loans from Bank, Financial Institutions and others (Total)	N/A	N/A	N/A	N/A	N/A
8.	Highest educational qualification:					
	B.A (Hons.) - 1967 - Government College, Gaya - Magadh University BACHELOR OF ARTS (Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)					

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that :

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at Patna this the 29 / 11 day of March 2017.

Md. Iqbal Huski

DEPONENT

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

4. The affidavit should be either typed or written legibly and neatly.

(3)The following cases are pending against me in which cognizance has been taken by the court:-

- (1) (i) Section of the Act and description of the offence for which
Cognizance taken: - 406/407/409/420/120B I.P.C. & Sec. 13 (2) r/w 13 (1) (d) P.C. Act 1988.
- (ii) The Court which has taken cognizance: - Special C.B.I. Court, Patna.
- (iii) Case No. – R.C. 42 (A)/97 (R) (Special Case No. - 22/97)
- (iv) Date of order of the Court taking cognizance:- 29/07/2000
- (v) Status of the case - Charge Framed.
- (vi) Details of appeal (s) / application (s) for revision etc. if any, filed against above order taking cognizance:- No
- (2) (i) Section of the Act and description of the offence for which
cognizance taken:- U/S 120 (B)/407/420/467/468/471 of I.P.C. Sec. 13 (2) r/w 13 (1) (d) P.C. Act. 1998
- (ii) The Court which has taken cognizance:- Special C.B.I. Court, Ranchi
- (iii) Case No – RC 8 (S)/97 (R) (Special Case No.-10/2000)
- (iv) Date of order of the Court taking cognizance – 28/09/2000
- (v) Status of the case - Charge Framed
- (vi) Details of appeal (s) / application (s) for revision etc. if any, filed against above order taking cognizance:- No
- (3) (i) Section of the Act and description of the offence for which
Cognizance taken – U/S 120 (B) r/w 405/407/409/420/467/468/471 of I.P.C.

- (ii) The Court which has taken cognizance: - Special C.B.I. Court, Ranchi.
 - (iii) Case no.- R.C. 9(S)/97 (R).
 - (iv) Date of order of the Court taking cognizance :- 22/08/2000
 - (v) Details of appeal (s) / applications(s) for revision etc. if any. Filed against above order taking cognizance:- No
 - (vi) Status of the case – Charge Framed
- (4)
- (i) Section of the Act and description of the offence for which cognizance taken: - U/S 109 I.P.C. r/w 13 (2) r/w 13 (1) (e) of P.C. Act 1988.
 - (ii) The Court which has taken cognizance: - Special C.B.I. Court, Patna.
 - (iii) Case No. : - R.C. 20 (A)/2000 PAT. (Spl. 12/2000)
 - (iv) Date of order of the Court taking cognizance:- 23-11-2004
 - (v) Status of the case – Charge Framed
 - (vi) Details of appeal (s)/ application(s) for revision etc. if any, filed against above order taking cognizance:- No
- (5)
- (i) Section of the Act and description of the offence for which cognizance taken: - u/s 406/407/420/120B of I.P.C. & Sec. 13(2) r/w, 13(1)(d), P.C. Act 1988.
 - (ii) The Court which has taken cognizance: - Special C.B.I. Court, Patna.
 - (iii) Case No. : - R.C. 32 (A)/97
 - (iv) Date of order of the Court taking cognizance: - 14-12-2004
 - (v) Status of the case – Charge Framed
 - (vi) Details of appeal (s)/ application(s) for revision etc. if any, filed against above order taking cognizance: - No

- (6) (i) Section of the Act and description of the offence for which cognizance taken :- u/s 120B,406,407,409,420,468 &471 I.P.C & U/S 13(2) r/w ,13(1) (c) &(d) of P.C. Act 1998.
- (ii) The Court which has taken cognizance: - Special C.B.I. Court, Jharkhand
- (iii) Case No. : - R.C. 11 (A)/ 1997 (D)
- (iv) Date of order of the Court taking cognizance: - 04-04-2001
- (v) Status of the case – Charge not framed
- (vi) Details of appeal (s)/ application(s) for revision etc. if any, filed against above order taking cognizance: - No
- (7) (i) Section of the Act and description of the offence for which cognizance taken: - U/S 197(1)(b) of Cr.P.C. 1973, 19(1)(b) of P.C. Act 1988.
- (ii) The Court which has taken cognizance: - Special C.B.I. Court, Dhanbad, Jharkhand.
- (iii) Case no.:- R.C.7(A)/97(D).
- (iv) Date of the order of the Court taking cognizance: - 13-01-2002
- (v) Status of the case: - Charge not framed
- (vi) Details of appeal (S)/application (S) for revision etc, if any, filed against above order taking cognizance: - No.
- (8) (i) Section of the Act and description of the offence for which cognizance taken:- U/S 406/409/420/120B of I.P.C. & Sec. 13(2) r/w, 13(1)(d)&(e) P.C. Act 1988.
- (ii) The Court which has taken cognizance: - Special C.B.I. Court, Ranchi.
- (iii) Case No.:- R.C.4 (A)/97(R).
- (iv) Date of order of the Court taking cognizance: - 26.07.2003.
- (v) Status of the case: - Charge framed

- (vi) Details of appeal (S)/application (S) for revision etc, if any, filed against above order taking cognizance: - No.
- (9) (i) Section of the Act and description of the offence for which cognizance taken:- U/S 406/409/420/120B of I.P.C. & Sec. 13(2) r/w, 13(1)(d)&(e) P.C. Act 1988.
- (ii) The Court which has taken cognizance: - Special C.B.I. Court, Ranchi.
- (iii) Case No.:- R.C.2 (A)/97(R).
- (iv) Date of order of the Court taking cognizance :- 25.11.2002
- (v) Status of the case: - Charge framed
- (vi) Details of appeal (S)/application (S) for revision etc, if any, filed against above order taking cognizance: - No.
- (10) (i) Section of the Act and description of the offence for which cognizance taken:- U/S 406/409/420/120B of I.P.C. & Sec. 13(2) r/w, 13(1)(d)&(e) P.C. Act 1988.
- (ii) The Court which has taken cognizance: - Special C.B.I. Court, Patna.
- (iii) Case No.:- R.C.29 (A)/97(Pat).
- (iv) Date of order of the Court taking cognizance: - 03.03.2005
- (v) Status of the case: - Charge framed
- (vi) Details of appeal (S)/application (S) for revision etc, if any, filed against above order taking cognizance: - No.
- (11) (i) Section of the Act and description of the offence for which cognizance taken: - 2/3/4 – Sampatti Virupan Adhiniyam-1985, Achar Sanhita.
- (ii) The Court which has taken cognizance: - not taken by the Court.
- (iii) Case No.:- 374/09.
- (iv) P.S. – Phulwarisharif.
- (v) Date of order of the Court taking cognizance: - 13.09.2009.

- (v) Status of the case: - Charge not framed
 - (vi) Details of appeal (S)/application (S) for revision etc, if any, filed against above order taking cognizance: - No.
- (12)
- (i) Section of the Act and description of the offence for which cognizance taken:- 143, 341, 435 of IPC
 - (ii) The Court which has taken cognizance: -
CJM, ROHTAS, SASARAM
 - (iii) Case No.: - 45/10
 - (iv) P.S. – DEHRI
 - (v) Date of FIR: - 28/01/2010
 - (vi) Date of order of the Court taking cognizance: - 23/02/2010
 - (vii) Details of appeal (S)/application (S) for revision etc, if any, filed against above order taking cognizance: - petition under section 205 Cr. Procedure code on behalf of Mr. Md. Ilyas Hussain has been filed and the next date which is 2/12/2010 has been fixed for order.
- (13)
- (i) Section of the Act and description of the offence for which
Cognizance taken:-188,171(H) IPC
 - (ii) The Court which has taken cognizance: - CJM, ROHTAS,
SASARAM
 - (iii) Case No.: - 2930/10/TR2446/15 JM 1st Class Dehri
 - (iv) P.S. – SASARAM (MUFASSIL)
 - (v) Date of order of the Court taking cognizance: - 11/01/2011
 - (vi) Details of appeal (S)/application (S) for revision etc, if any,
Filed against above order(s):-NO

(5)

- (14) (i) Section of the Act and description of the offence for which
Cognizance taken:-u/s 3 Bihar prevention of Defacement of
Property
- (ii) The Court which has taken cognizance: - CJM, ROHTAS,
- (iii) Case No.:- 147/15
- (iv) P.S. – NA:SRIGANJ
- (v) Date of order of the Court taking cognizance: - 11/09/2015
- (vii) Details of appeal (S)/application (S) for revision etc, if any,
filed against above order(s):- NO

(5) A. Details of movable assets:

S.NO.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(viii)	Any other assets such as value of claims/interest	Rifle,Gun,Revolver 32 bore-RS.48239/- AC machineetc-Rs.47500 Furniture,utencils,etc-Rs.25000/- Deposits in bank in the name of Mahmud Hussain(AOP)-Rs.284423/- Applicant share in the said deposit indeterminate.	SBBL Twelve bore Gun – Rs.2929/-	N/A	N/A	N/A

(5) B. Details of Immovable assets:

S.NO.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(v)	Others (such as interest in property)	1.Land at Kasba,Munji,Adhora, Dharupur etc Total area 21 acres 35,5 decimal as per list of CO attached in Annexure-I in the joint family headed by Late Murad Hussain.His share in the property indeterminate value FMV of Rs.10500000/- 2.Old two inherited house at Munji Total construction area 4800 sft. In the joint family headed by late Murad Hussain. His share in the property indeterminate value Rs.10000000/-	N/A	N/A	N/A	N/A

सीवामें, अंचल अधिकारी, काणकाट, रोहतास

विषय :- मां० इलिमास दुहेन पिता एक फारुक दुहेन, साठ-मुंजी, अंचल काणकाट, जिला रोहतास के अंचल सीपरी के सुवर्ध में, महाद्वारा

उपयुक्त विषय के सुवर्ध में पंजीय है जांच किया है कि मां० जी निम्नलिखित धर्मीय मां० इलिमास दुहेन पिता एक फारुक दुहेन एव उनके संबंधियों के नाम है हैं। जमावर्ती सचुका है।

मां०	बाता	वैतरा	वर्षका	जमावर्ती रजत का नाम
मुंजी	76	1808	0-60	मां० इलिमास दुहेन पिता एक फारुक दुहेन साठमुंजी
नामाल 531	407	1222	0-07	गुराद दुहेन पिता शारबीखान दुहेन
	149	1223	0-16	
		1306	0-14	
		1905	0-12	
	150	1545	0-44	फारुक दुहेन का गुराद दुहेन पिता शारबीखान मिश्रा
		1547	0-30	साठ-मुंजी
		1543	0-36	
		1546	0-37	
		1548	0-38	
	147	1808	0-04	फारुक दुहेन का पिता शारबीखान मिश्रा, साठमुंजी
	60	1781	1-26	फारुक दुहेन का गुराद दुहेन पिता शारबीखान
		1791	0-60	दुहेन वानिज, साठमुंजी
	152	1453	1-52	" " " "
	58	1235	0-01	" " " "
		1494	0-16	मां० पंजमनिमा फति मुंजी मिश्रा, साठमुंजी
		1526	0-33	
		1902	0-21	
	248	1474	0-66	मां० महमूद दुहेन का मां० इन्दीरा दुहेन पिता एक
		1475	0-32	गुराद दुहेन का फिरोज दुहेन पिता इलिमास दुहेन
	12	1505	0-40	सखमा (मातुल पति इलिमास दुहेन, साठमुंजी
	248	—	7-06	
	"	319	0-07	मां० इंदीरा दुहेन का महमूद दुहेन पिता गुराद दुहेन
		295	0-42	का फिरोज दुहेन पिता इलिमास दुहेन
		361	0-12	मां० फिरोज दुहेन पिता " "
	119	1806	0-62	मां० महमूद दुहेन " एक गुराद दुहेन
	"	1806	0-62	फिरोज दुहेन पिता इलिमास दुहेन का इन्दीरा दुहेन का महमूद
	99	312	1-10 1/2	दुहेन पिता एक गुराद दुहेन, साठमुंजी
	295	1785	0-75	सखमा (मातुल पति इलिमास दुहेन
	119	1864	0-50	" " " "
सुजीवाल 529	88	33	0-36	इंदीरा दुहेन का महमूद दुहेन पिता एक गुराद दुहेन का
			0-51	फिरोज दुहेन पिता इलिमास दुहेन, साठमुंजी
गाहपुर 530	31	—	0-51	मां० इंदीरा दुहेन पिता एक गुराद दुहेन साठमुंजी

टीकल - 15-21 1/2 50

अमान -

मौला (वाला)
 36
 532 29

विमरा बकवा
 481 0-10
 453 0-50
 425 0-13
 426

रंमत का काम

उपरीया हुसैन वा महमूद हुसैन पिता एवं
 मुसाद हुसैन वा फिरोज हुसैन पिता इलिमास
 हुसैन, साठ मुंजी

उत्तरकाला
 537

168
 140
 117
 104
 140
 186
 109
 93
 168
 93
 104
 109

0-36
 0-59 1/2
 0-21
 0-63
 0-59 1/2
 0-45
 0-19
 1-47

1-49 1/2

मां० महमूद हुसैन पिता एवं मुसाद हुसैन
 वा फिरोज हुसैन पिता इलिमास हुसैन, साठ मुंजी
 मां० महमूद हुसैन पिता एवं मुसाद हुसैन, मां०
 फिरोज हुसैन पिता इलिमास हुसैन

900

0-85
 6-14
 15-21 1/2

मां० महमूद हुसैन वा इफ्तीया हुसैन पिता
 एवं मुसाद हुसैन, साठ मुंजी

B.F -

21-35 1/2

(एक्कीस एक सठ पैंतीस डिमसख मका)



20/9/15



NOTARY
 28/09/15
 GEHRI TROHTA